

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-503**

IB-507/ND/2021

IA-2888/2024, IA-4073/2023, IA/1566/2023, IA/889/2023, IA/4540/2022,  
IA/3880/2022, IA/5943/2021, IA/6027/2021, IA/4689/2022, IA-3515/2024

**IN THE MATTER OF:**

Axis Trustee Services Ltd.

**.....Applicant**

**Vs.**

Nimitya Infotech Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Sr Adv Krishnendu Datta, Adv Prateek Kumar, Adv  
Vaishnavi Chillarkuru, Adv Smriti Nair, Adv Nishant  
Sharma, Adv Niharika Sharma  
For the Respondent : Sr Adv Sanjiv Sen, Adv Nakul Mohta, Adv Vinayak  
Bhandari, Adv Kumar Anurag Singh, Adv Riya  
Dhingra, Adv Vidhi Gupta, Adv Puneet Pathak, Adv  
Zain Khan, Adv Pragyan Mishra, Adv Anjali Singh

**ORDER**

**IA-3515/2024:-**

Heard Ld. Sr. Counsel on behalf of Applicant and Ld. Sr. Counsel on behalf of Non-Applicant. Both the sides may file their written submissions along with judicial decisions.

List this IA on **25.07.2024 at 11:30 am.**

**IB-507/ND/2021:-**

Ld. Sr. Counsel on behalf of Financial Creditor is present and submitted that they have filed their written submissions. Ld. Sr. Counsel for the

Corporate Debtor is present and sought further time to file their written submissions. It is noted that on the last date of hearing i.e. on 09.07.2024, last opportunity was given to the Corporate Debtor to file the written submissions and bring it on record. Once again last opportunity is being given to the Corporate Debtor to file their written submissions and bring it on record. No further time will be granted to file the written submissions. List this matter on **25.07.2024 at 11:30 am.**

**Sd/-**

**(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**